

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1630
TO BE ANSWERED ON 26.07.2017**

REPRESENTATIONS FROM ABRKPLWA

1630. SHRI SANKAR PRASAD DATTA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government has received any representations from the Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association (ABRKPLWA) against Railway Board Circular No.22/2017;

(b) if so, whether the Association has drawn attention of the Government towards unemployment caused/going to be caused to thousands of small catering vending licensees and their vendors as a result of implementation of the circular and if so, the details thereof;

(c) whether the Government has received suggestions for withdrawal of circular No.22/2017 so as to protect employment and livelihood of thousands of vendors and their dependent families working on different catering vending units of Indian Railways; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a): Yes, Madam.

(b) to (d): Representations / suggestions from Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association have been received against Railway Board Commercial Circular number 22/2017. The Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association has raised

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its objections and has demanded modification of the above Commercial Circular, which has been issued pursuant to Judgement delivered by Hon'ble Supreme Court on 29/01/2016. The Hon'ble Supreme Court of India, vide its Judgement dated 29/01/2016 has ordered that only those licensees shall be eligible for renewal of their licenses who can declare on affidavit that they do not have the license of more than one shop or kiosk in their name or benami license at the railway stations. One license will be renewed with periodical reasonable increase of license fee.
